

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 101
(IB)-613/ND/2019**

Under Section: 7 of IBC Code, 2016.

In the matter of:

State Bank of India

.....Applicant

Vs.

Shri Lal Mahal Ltd.

.....Respondent

Order delivered on 13.03.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ankur Mittal, Adv.
Mr. Karan Setiya, Adv.

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti.

Learned counsel for the applicant undertakes to file certificate of registration of IRP within one week. For further consideration on 10.04.2019.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**